

Residential Plots to Weaker Section

243. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government has proposed to provide residential plots to the weaker sections like OBC & SC & ST in Delhi and other States under 20 point programme;

(b) if so, whether the Government also propose to provide residential facilities to weaker sections of society in Gujarat;

(c) if so, the details alongwith the time by when plots are likely to be provided; and

(d) if not, the reasons therefor ?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G.VENKATARAMAN) : (a) So far Urban Housing is concerned, the 20 point programme does not envisage any scheme for providing residential plots to the weaker sections.

(b) to (d) Do not arise. However, housing being a state subject, it is for the State Governments to formulate schemes for providing housing facilities to the weaker sections as per their plan priorities and resources. So far HUDCO is concerned, since inception in 1970 and as on 30.9.97, it has so far sanctioned 1024 schemes for housing, including EWS housing, in Gujarat. These schemes envisage construction of 381143 E.W.S dwelling units, 3883 upgraded units and 6590 developed plots.

Commercial Space Builders

244. SHRI T. GOVINDAN : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Housing and Urban Development Corporation (HUDCO) allot commercial space to builders in major cities in the country ;

(b) if so, the details of such allotments made during the last five years ;

(c) whether there are instances of violation of norms of agreement by the builders ;

(d) if so, the details thereof ; and

(e) the steps taken by the Government for its prevention?

THE MINISTER OF SURFACE TRANSPORT (SHRI T. G. VENKATARAMAN) : (a) and (b) No, Sir. No commercial space is being allotted by HUDCO to commercial builders. However, a Community Centre complex at Andrews Ganj, New Delhi, is being developed by HUDCO on behalf of

Government. M/S Ansal Properties and Industries Limited (APIL) has been allotted space after auction on 10.3.95 for building a shopping arcade over the car parking basement constructed by HUDCO, with the approval of Government.

(c) According to HUDCO, norms as laid down in the agreement of sublease have not been violated.

(d) and (e) Do not arise.

Employment on fake Certificates/Marksheets in Railways

245. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of RAILWAYS be pleased to state :

(a) whether some cases have come to the notice of the Government that the wards of railway employees entered into employment in Class III and IV grades by producing fake marksheets and certificates of Board of High Schools and Intermediate during the last three years;

(b) if so, the details thereof ;

(c) whether such persons are still working or suspended/removed from employment;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) to (e) The information is being collected and will be laid on the Table of the Sabha.

Doubling and electrification of Chennai-Mumbai line

246. SHRI A.G.S. RAM BABU : Will the Minister of RAILWAYS be pleased to state :

(a) the sections which are doubled and electrified and yet to be doubled and electrified Chennai—Mumbai line ;

(b) the reasons for the delay of the same ; and

(c) the time by which the said work is likely to be completed ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) The details are as under :

Sections Doubled	Sections Electrified
1	2
1. Chennai-Renigunta Via Arakkonam	1. Mumbai—Pune
2. Renigunta—Balapalle	2. Renigunta—Chennai
3. Bhakarapeta—Cudapah	

1	2
4. Muddanuru—Kondapuram	
5. Rayalcheruvu—Guntakal Via Gooty	
6. Matmari—Raichur	
7. Raichur—Yermaras	
8. Krishna-Wadi	
9. Wadi-Gulbaraga	
10. Daund-Pune	
11. Pune-Mumbai	
Sections yet to be Doubled	Sections yet to be Electrified
1. Balapalle-Bhakarapeta	1. Pune-Wadi-Guntakal
2. Guddapah-Muddanuru	2. Guntakal -Renigunta
3. Kondapuram-Rayalcheruvu	
4. Guntakal-Matmari	
5. Yermaras-Krishna	
6. Gulbarga-Bhigwan	
7. Bhigwan-Daund (doubling in progress)	

(b) There has been no delay.

(c) Doubling of Daund-Bhigwan section has been taken up. Survey for doubling of Gooty-Renigunta section has been taken up and further consideration of the project will be possible, once the results of the survey become available. The survey report for doubling of Raichur-Guntakal section has been received and is being examined in consultation with the Zonal Railway. The present capacity available on the remaining single line sections between Chennai and Mumbai are considered adequate to handle the current level of traffic and doubling of these sections would be taken up as and when the traffic requirements so warrant.

A cost-cum-feasibility survey for the electrification of Pune-Wadi-Guntakal section has been taken up. Final decision to electrify this section will be taken on receipt of the survey report. Guntakal-Renigunta which is a part of Renigunta-Hospet electrification project is pending at present, due to constraint of resources and relative priority for electrification of other high density routes.

Trichur-Guruvayur Rail Line

247. SHRI N.N.KRISHNADAS : Will the Minister of RAILWAYS be pleased to state :

(a) the point at which the Trichur-Guruvayur line is to joint the trunk line under southern Railway; and

(b) the details of the survey of newly proposed line from pattambi to Guruvayur or Kuttipuram to Guruvayur ?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : (a) and (b) Shoranur-Mangalore doubling project envisaged doubling between Mangalore and Kuttipuram and construction of a new line from Kuttipuram to Guruvayur. As such, this work was sanctioned as a doubling project. Now as it has been decided to double the track right upto Shoranur, this line becomes a new line project. The survey report of 1994 is being updated to enable requisite clearances being obtained. The point at which the line will join the Shoranur-Mangalore main line will be decided on receipt of the updated survey.

Legislation for Energy Sources

248. SHRI MADAN PATIL : Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state :

(a) whether the Union Government has decided to bring forth a legislation for energy sources ;

(b) if so, the details thereof and the reasons behind the proposed legislation; and

(c) the time by which it is likely to be introduced ?

THE MINISTER OF STATE OF THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) to (c) The Ministry of Non-Conventional Energy Sources has initiated action for formulation of a comprehensive Renewable Energy policy with a view to utilise the large potential of renewable energy in the country. As a first step, a 'Renewable Energy Policy Statement' has been drafted. Further course of action will depend on the policy approved by the Government.

[Translation]

Journey performed by Union Ministers

249. SHRI SUSHIL CHANDRA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the names of Union Ministers who performed air journeys by the aeroplanes owned by the ministry/ governmental organisation or any other institutions from January to October, 1997 alongwith the dates of such journeys;

(b) whether the individual Minister used separate aircrafts for reaching the same destination of the same day;

(c) if so, the details thereof and the reasons therefor;

(d) the details of the rules made by the Union Government with regard to the use of aircrafts other than those of the Indian Airlines and other Airlines and whether these rules are being followed by them; and